

विधिकार्य निदेशालय
DIRECTORATE OF LEGAL AFFAIRS
केन्द्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड
CENTRAL BOARD OF INDIRECT TAXES & CUSTOMS
चतुर्थ तल, राजेन्द्र भवन, 210, दीनदयाल उपाध्याय मार्ग
4th FLOOR, RAJENDRA BHAWAN, 210, DEEN DAYAL UPADHYAY MARG
नई दिल्ली- 110002
NEW DELHI-110002

F. No. :- 1080/21/DLA/SC/2016-17/Pt-XVI/5 to 52

Dated : 05.01.2021

सेवा में,

✓ All The (Pr.) Chief Commissioners/Directors General,
CBIC.

आदरणीय महोदया / महोदय,

**विषय – Centralized Payment of Court Fees Through DLA in SLPs/Appeals
Filed Before Hon'ble Supreme Court – reg.**

As we are all aware, filing of an SLP/Civil Appeal in the Supreme Court is accompanied by appropriate court fees. Initial court fees is deposited at the filing stage while deficit court fees *ad valorem* is deposited once the SLP/Civil Appeal is admitted and/or notice is issued to the respondent.

2.0 Till date, Directorate of Legal Affairs (DLA) had been depositing the initial filing fees whereas the deficit court fees was deposited by field formations. However, this system of court fees payment was prone to delays.

3.0 As such, with a view to make the system more efficient, the Chairman, CBIC has approved a proposal for payment of all court fees (initial as well as subsequent deficit fees) in the Supreme Court by the DLA. **This centralized system of payment through DLA is being made operational w.r.t. appeals admitted and/or notices issued by the Apex Court from 15.01.2021 onwards.** The sanction for the current Financial Year to DLA under object head "Legal Charge" has since been enhanced to Rs. 2.10 Crore by DGHRD. It has been kept at Rs. 6.50 Crore for the Financial Year 2021-22.

4.0 Therefore, the procedure outlined in this office letter dated the 3rd December, 2015 issued under F. No. 1080/279/DLA/SC/2011 shall stand modified accordingly. Legal Cell and Judicial Cell, CBIC are requested to forward a copy of Valuation Affidavit once the SLP/Civil Appeal is filed in the Supreme Court in order to enable this office to calculate the correct amount of the requisite court fees.

5.0 Any difficulty in the matter may kindly be brought to the notice of this office.

भवदीय,



(महेंद्र रंगा)

प्रधान आयुक्त

Copy to :-

- 1.0) Commissioner, Legal Cell, CBIC for information & necessary action.
- 2.0) JS (Review), CBIC for information & necessary action.

जारी किया गया

05/01/2021